

Ex. No. 6448/18
Eurasia Bearings Pvt. Ltd. Vs. Sico India Ltd.

14.07.2020

Present: Shri Arnav Kumar, ld. counsel for DH (**presence secured through electronic mode**).

Shri Saurabh D. Karan Singh, ld. counsel for JD (**presence secured through electronic mode**).

The matter is fixed for consideration on the joint application filed by both the parties for de-freezing of bank account of the JD, which was attached vide order dated 24.01.2020.

It is submitted by Ld. counsel for JD that at the time of execution of Warrants of Attachment, a cheque bearing no 000701 dated 20.04.2020 drawn on Kapur Vijaya Bank for an amount of Rs 2,50,000/- has been handed over by the JD to DH.

At this stage, it is submitted by Ld. counsel for DH that the DH is in possession of the aforesaid cheque as full and final payment to the satisfaction of the present execution petition. It is requested by Ld. counsel for DH that appropriate directions may be issued for the encashment of the cheque. In these circumstances, the DH is at liberty to get the cheque encashed and after encashment, he is directed to move an appropriate application for withdrawal of the present execution petition through video conferencing. In view of above, **the aforesaid application is disposed of and the bank account of the JD, attached vide order dated 24.01.2020, stands de-frozen.**

Be listed for further proceedings on **22.07.2020 at 12.30 PM** through video conferencing. Copy of this order be sent to ld. counsels for the parties through electronic mode.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 618072/16
Rishi Kumar Vs. Suresh Kumar Arora


14.07.2020

Present None for the plaintiff.

Shri. Mukesh Kumar, Ld. counsel for defendant no 2 (**presence secured through electronic mode**).

Ld. counsel for defendant no. 2 submits that matter may be adjourned as in the instant matter, there are many counsels and many applications pending for adjudication. On the other hand, the court staff informs that despite efforts, contact with Shri. A.K. Singla, counsel for plaintiff Shri Rishi Kumar could not be established. In view of the same, the matter stands adjourned.

Be listed for payment of cost and arguments on pending applications on **21.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.



(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 5739/18

Swati Garg & Anr. Vs. Gopal Dass Garg & Ors.

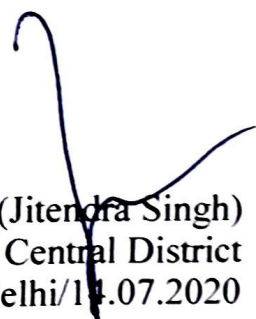
14.07.2020

Present: Shri Himat Akhtar, Ld. counsel for plaintiffs (**presence secured through electronic mode**).

Shri Ankit Gupta, Ld. counsel for defendants (**presence secured through electronic mode**).

The matter is fixed for reply and arguments on the application under Section 151 CPC filed for appointing plaintiff no. 1 as guardian of plaintiff nos. 2 and 3. However, ld. counsel for defendants requests for an adjournment to file reply to the aforesaid application. In the interest of justice, one opportunity is given to Ld counsel for defendants.

Be listed for reply and arguments on the aforesaid application on **21.11.2020**. Advance copy of the reply be supplied to ld. counsel for plaintiffs 15 days prior to next date of hearing. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 1305/17

Reshma Vs. Lakhani & Ors.

14.07.2020

Present: Shri. Kulwant Rana, Ld. counsel for plaintiff (**presence secured through electronic mode**).

None for defendants.

The matter is listed for admission-denial of documents, framing of issues and arguments on application under Order XXXIX Rules 1 and 2 CPC.

Ld. counsel for plaintiff requests for an adjournment as he is not having the case file due to crisis of Covid-19. On the other hand, the court staff informs that despite various attempts, contact with Ld. counsel for defendants could not be established. In view of the same, the matter stands adjourned.

Be listed for admission-denial of documents, framing of issues and arguments on application under Order XXXIX Rules 1 and 2 CPC on **21.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 609673/16

Sunita Arora & Anr. Vs. Suresh Kumar Arora

14.07.2020

Present: Shri. Mukesh Kumar, Ld. counsel for plaintiffs (**presence secured through electronic mode**).

None for defendants.

The matter is fixed for arguments on the application under Order VI Rule 17 CPC. However, Ld. counsel for plaintiffs submits that matter may be adjourned as in the present matter, there are many counsels and many applications pending for adjudication. On the other hand, the court staff informs that despite efforts, contact with Shri. A.K. Singla, counsel for defendant no.3 Shri Rishi Kumar could not be established. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid application on **21.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

PC No. 42463/16

Kamlesh @ Kanchan Saxena & Ors. Vs. State

14.07.2020

Present: None for the petitioner.
 None for the respondents.

Be listed for arguments on the pending application on **21.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

PC No. 42462/16

Kamlesh @ Kanchan Saxena Vs. State

14.07.2020

Present: None for the petitioner.
 None for the respondents.

Be listed for arguments on the pending application on **21.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 701/19

Komal Yadav Vs. Shiv Kumar Bhardwaj & Ors.

14.07.2020

Present: None.

The court staff informs that despite various attempts, contact with Ld. counsels for the parties could not be established. In view of the same, the matter stands adjourned.

Be listed for filing of replication, if any, admission-denial of documents and framing of issues on **21.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

Misc. No. 60530/16
Sunita Arora Vs. Suresh Kumar

14.07.2020

Present: Shri. Mukesh Kumar, Ld. counsel for plaintiffs (**presence secured through electronic mode**).

None for defendants.

Be listed with the connected matter on **21.11.2020**.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 1492/17

Laxman Singh Sachdeva (Sr. Citizen) Vs. M/s Seven Star

14.07.2020

Present: Ms Rashmi Srivastava, Id counsel for LRs of deceased plaintiff no.1(c) (**presence secured through electronic mode**).
None for defendant.

The matter is fixed for arguments on application for leave to defend. However, Ld. counsel for LRs of deceased plaintiff no.1(c) seeks an adjournment as she submits that she is not prepared for addressing arguments today. On the other hand, the court staff informs that contact with Ld. counsel for defendant could not be established. In view of the sale, the matter stands adjourned. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid application on **21.11.2020**.
Longer date is given as presently this court is dealing with more than 1000 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

CS No. 625/19

Raj Kumar Pahwa Vs. Satpal Pahwa

14.07.2020

Present: Shri R.K. Mishra, Ld. counsel for plaintiff (**presence secured through electronic mode**).

None for defendant.

The matter is listed for filing of replication, if any, admission-denial of documents and framing of issues. However, Ld. counsel for plaintiff seeks sometime to file replication. In the interest of justice, one last opportunity is granted to Ld. counsel for plaintiff for filing replication.

Be listed for filing of replication, if any, admission-denial of documents and framing of issues on **21.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020

Misc. No. 720/17
Rishi Kumar Vs. Suresh Kumar Arora

14.07.2020

Present: None for the applicant.
 None for the respondent.

Be listed with the connected matter on **21.11.2020**.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/14.07.2020